

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:2463

ANSWERED ON:15.03.2007

USE OF LPG IN VEHICLES

Ahir Shri Hansraj Gangaram;Kharventhan Shri Salarapatty Kuppusamy

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Government is aware that Maruti Udyog Limited has launched the LPG version of Wagon-R ;
- (b) if so, whether the Government has given approval to use cooking gas LPG cylinders in four wheelers ; (
- (c) if so, the details thereof ;
- (d) whether the Government has made any assessment of the adverse effects likely to be caused on the consumers as a result of the approval given for using LPG cylinders in view of the black-marketing of LPG cylinders owing to the shortage thereof ; and
- (e) if so, the details thereof ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a) : Yes, Sir. M/s. Maruti Udyog Limited (Wagon R) have launched vehicles using Auto Liquefied Petroleum Gas (LPG) in the Indian market.

(b) to (e) : No, Sir. Government has not given approval to use cooking gas LPG cylinders in vehicles. Government have permitted the sale of auto-LPG for vehicles vide Liquefied Petroleum Gas (Regulation of Use in Motor Vehicle) Order, 2001. As per the Control Order, only imported or import-substituted auto LPG can be used in vehicles. Public Sector Oil Marketing Companies (OMCs) set up Auto LPG Dispensing Stations (ALDS) based on their commercial considerations and upon the availability of suitable sites in various cities to meet the requirement of auto LPG. While the vehicles are authorized to run on LPG by the State Governments, OMCs are meeting the demand of auto LPG through their refineries / imports.

As per provision of Auto LPG Control Order, LPG as auto fuel should conform to BIS Specification 14861 - 2000 and should be dispensed from Auto LPG Dispensing Stations (ALDS) only. The Auto LPG tank in a vehicle should conform to BIS specifications IS 14899 and should be permanently fitted to the vehicle along with various equipments/fittings forming part of the conversion kit having 'Type Approval' by one of the testing agencies as notified under Central Motor Vehicle (3rd Amendment) Rules, 2001.

The following measures have been taken to prevent the black marketing of domestic LPG cylinders for commercial purposes :

(i) Under the LPG (Regulation of Supply and Distribution) Order, 2000 promulgated under the Essential Commodities Act, 1955, the diversion / black marketing of domestic LPG cylinders for commercial purposes by the distributors of OMCs is prohibited.

The State Governments are empowered to take action against erring distributors under the provisions of this Order. The State Governments have been alerted from time to time to take steps against the black marketing of domestic cylinders for unauthorized usage.

(ii) The officials of OMCs carry out random checks at distributors godown, delivery point, as well as en-route to ensure that no diversion / black marketing takes place. In terms of the MDG, in case of establishment of any black marketing of domestic LPG cylinder for commercial purposes, the following action is taken against the distributor :-

Fine of Rs. 20,000 plus the price of LPG diverted at commercial rates for 1st offence.

Fine of Rs. 50,000 plus the price of LPG diverted at commercial rates for 2nd offence, and

Termination of the distributorship for 3rd offence.